

The Chief Justices of the High Courts have been requested to initiate a campaign for filing up at least 50% of the vacancies in the subordinate Courts by 31st December, 2011. Moreover, under the 13th Finance Commission initiatives, the States can conduct holiday Courts for disposal of cases.

Status of e-court Project

2845. DR. JANARDHAN WAGHMARE: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of the e-court project;
- (b) the total allocation made, so far;
- (c) the number of courts in the country that have already been computerised;
- (d) the reasons for the slow pace of computerization of the judicial process; and
- (e) the details of the plans, if any, to speed up the process?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) The project envisages the computerization of 14,249 district and subordinate courts in the country and upgradation of ICT infrastructure of the Supreme Court and High Courts. The project aims to enhance judicial productivity both qualitatively and quantitatively and make the justice delivery system more affordable and cost effective through ICT enablement. The target for the FY 11-12 is computerization of 12000 Courts, and the remaining 2249 by March 2014. The progress has been as under:

	Status in Nos.	Target for March 2012	Status %
1	2	3	4
Total Approved Courts			
Sites Ready	12866	12000	107%
LAN PO issued	10261 10261	12000 12000	86%
LAN Delivery	9179 9179	12000 12000	76%
LAN Installation	7857 7857	12000	65%
HW PO issued	9833 9833	12000 12000	82%
HW Delivery	9281 9281	12000	77%

1	2	3	4
HW Installation	8886	12000	74%
S/W Deployment	9118	12000	76%

(b) The funds allocated under the eCourts project is as under:

Financial Year	2008-09	2009-10	2010-11	2011-12
Rs. in Crore	26.40	115.00	120.00	297.00

(c) Of the 12,000 Courts, 9118 courts have been computerized already.

(d) The project is currently on track. However there is a possibility of slowdown in computerization of Taluka Courts as the vendors are not coming forward for variety of reasons.

(e) The Project is monitored closely by the Government through regular video conferencing with the Central Project Coordinators (CPCs) of the High Courts and monthly review meetings taken up by the Department.

Pending cases in North Eastern States

2846. SHRIMATI NAZNIN FARUQUE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that more than two crore cases are pending in subordinate courts of North Eastern States;

(b) if so, the details thereof and the reasons for such huge pendency;

(c) whether poor infrastructure is one of the main reasons therefor;

(d) if so, what efforts Government has made, so far, to improve the infrastructure of subordinate courts in the States; and

(e) what other measures Government proposes to initiate to speed up disposal of cases in subordinate courts of the States?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) and (c) As per latest available Information, 3,49,280 cases were pending in the